

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-826/ND/2018**

**In the matter of:**

One Two Three Greetings (India) Pvt. Ltd. ....**Applicant**  
Vs.  
Feel Free Solutions Pvt. Ltd. ....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 11.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. S. P. Singh Chawla, Adv.  
For the Respondent : Mr. Sarthak Ghonkrokta, Adv

**ORDER**

Reply is filed. The learned counsel for the applicant states that no rejoinder is required to be filed. In the meantime, the learned counsel for the respondent states that the corporate debtor has given instructed that they wish to settle the matter. Matter adjourned to **25.09.2018** for exploring the settlement.

**Sd/-**

Mukesh

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

